

Sanitary and electrical fittings has varied from Rs. 21 to Rs. 25.26 for the quarters.

Employment for People from Chingleput Area in Kalpakkam Atomic Power Project

4223. SHRI C. CHITTIBABU : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether proposals are under consideration of Government to use power Project in the year 1974-75 ; and if not, the reasons therefor ;

(b) whether the people of Chingleput area were promised employment at the time of the finalisation of the plan for the said project ; and

(c) if so, the number of persons given employment, including those taken as Class IV employees ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : (a) The first unit of the Madras Atomic Power Station is expected to attain criticality in 1975. Full commissioning can be expected a few months thereafter.

(b) No such assurance was given by the Government of India.

(c) Does not arise.

Abolition of Gazetted Posts after Selection of Candidates by U.P.S.C.

4224. SHRI R V. BADE : Will the PRIME MINISTER be pleased to state :

(a) the number of Gazetted posts abolished in the Central Government during the last three years after the names of the selected candidates were announced by the Union Public Service Commission ;

(b) in how many cases the appointments had been made by Government, accepted by the candidates and then withdrawn by Government ;

(c) what action is proposed to be taken against such Ministries/Departments ; and

(d) what remedial measures are proposed to be taken to rehabilitate the sufferers and compensate for loss in wages ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha as soon as it is available.

Court Cases Instituted by M.M.T.C.

4225. SHRI K. K. RAMI REDDY

SHRI M. RAM GOPAL REDDY :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) the number of Court cases that were instituted by against the Minerals and Metals Trading Corporation during the last three years ;

(b) the number of cases in which the decision of the Court was in favour of the Minerals and Metals Trading Corporation ; and

(c) the expenses incurred by the Corporation on all such cases annually ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORGE) : (a) The number of court cases instituted by MMTC were 3 and those instituted against the Corporation were 49 during the last three years.

(b) So far only 5 cases have been finally decided by the Law Courts and the decisions in all these cases have been in favour of MMTC (Cases in which appeals are pending have not been included).

(c) The legal expenses incurred by the Corporation during these years are :—

1968-69	Rs. 1,66,604/-
1969-70	Rs. 2,03,884/-
1970 71	Rs. 2,00,000/- (Provisional)

These figures include, in addition to direct expenditure on litigation, other miscellaneous legal expenses.